entitlements of pension/gratuity under the] & K State Forces Rules. Such personnel when tlic\ were reenrolled in the Indian Army/Defence Security Corps continued to draw theii pension and therefore their prcvious service in J & K State Forces is not i into consideration in calculating their pensionary benefits for re-enrolled service in the Indian Army/Defence Security Corps.

Non-payment of bills by the Coal Mines Authority

Written Answers

41

638. DR. K. MAI HEW KURIAN:

SHRI SUHRID MULLICK CHOC DHURY:

Will the Minister oi STEEL AND MINES be pleased to state:

- received an\ memorandum from Bengal Industrial HSL, to rehabilitate unemployed graduates Service, Ranigunj and other small Colliery Stores suppliers about nonpayment of their bills;
- (b) if so, the steps being taken by the Coal Mines Authority and his Ministry to provide relief to the in this regard? small scale suppliers?

THE MINISTER OF STEEL AND MINES (SHRI T. A. PAI): received any complaints regarding non-payment of current bills for stores supplied to the Coal Mines Authority Ltd. Representations have, however, been received regarding the non-payment of bill, in respect of stores supplied by the small-scale and other suppliers to the owners oldie taken-over mines before the take-oxer of their management by the Government. The question of payments of these bills is under consideration by the Coal Mines Authority

Integrated Steel Plant for Maharashtra

»639. SHRI VITHAL GADGIL:

SHRIMATI SUSHILA SHANKAR ADIVARi:KAR:

Will the Minister of STEEL AND MINKS be pleased to state:

(a) whether the Integrated Steel Plant proposed by the Government of Maharashtra in Chandrapur District has been approved b\ the Central Government; and

(b) if so, whether the project will be started in the fust year of the Fifth Five Year Plan?

fa Questions

THE MINISTER OF STEEL AND MINES (SRI T. A. PAI): (a) No, Sir.

(c) Does not arise.

Rehabilitation of Unemployed Graduates

640. SHRIMATI LAKSHMI KUMARI CHUNDAWAT:

SHRI 1). k. PATEL:

Will the Minister of STEEL AND MINES be pleased to state;

- (a) whether i: is a fact that the Chemical and Fertilizer Division of Hindustan Steel Ltd., has implemented the policy framed (a) whether he and the Prime Minister have in July 1971 by the Board of Director of on priority basis; and
 - (b) if not the reasons therefor and the steps proposed to be taken by Government

THE MINISTER OF STEEL AND MINES (SHRI (a) Hindustan Steel Limited has T. A. PAI): (a) and (b). The Government have not reported that no policy as such was framed in July, 1971 by the Board of Directors of the Company rehabilitate unemployed graduates on priority basis; an administrative decision had been taken in 1971-72 to give preference to suitable unemployed agriculture graduates in the appointment of new distributors lor their fertilizers. pursuance of this decision, twelve organisations run by unemployed graduates an: among the distributors appointed by Hindustan Steel Limited for the fertilizers manufactured by them.

> ill; Does not arise in view of reply in Part (a) of the question.

Licences for Electric Furnace Steel Plants

- •641. SHIM VENIGALLA SATYANARAYANA: Will the Minister of STEEL AND MINES be pleased to state:
- (a) the names of the parties to whom licences lin electric furnace steel plants have been issued during the last three years; and
- (b) the names of these licencees who have set up the plants and how many of them have failed to do so, and the reasons therefor?